### GOVERNMENT OF INDIA MINISTRY OF URBAN DEVELOPMENT

#### **LOK SABHA**

# UNSTARRED QUESTION NO. 2801 TO BE ANSWERED ON MAY 11, 2016 EXCHANGE OF FLOOR

#### No. 2801 SHRI SATISH CHANDRA DUBEY:

Will the Minister OF URBAN DEVELOPMENT be pleased to state:

- (a) whether allottees of Delhi Development Authority (DDA) flats are facing difficulty to exchange and change locality of their flats and if so, the details thereof and the reasons therefor;
- (b) the details of guidelines/policies in this regard;
- (c) whether the said guidelines/policies are being followed properly;
- (d) if so, the details thereof and if not the reasons therefor and the action taken/being taken by the Government against the officials involved in this regard;
- (e) the details of requests for exchange of floor after conversion from lease hold to free hold received by the DDA during the last three years and the current year so far; and
- (f) the details of requests cleared and lying pending along with reasons for pendency, if any, and the action taken/being taken in this regard?

#### **ANSWER**

## THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

- (a) to (d): Delhi Development Authority (DDA) has informed that as per extant guidelines only the change of floor is permissible in exceptional circumstances and the guidelines in this regard are being followed.
- (e) & (f): DDA has informed that there is no policy for change of floor after the flats have been converted from leasehold to freehold, as such no record of requests received in this regard is maintained.

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